

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2463/2019

(Arising out of impugned final judgment and order dated 22-12-2016 in CRA No. 2754/2014 passed by the High Court Of Judicature At Allahabad)

RAM MURTI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.14635/2019-EXEMPTION FROM FILING O.T.)

Date : 29-03-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Jetendra Singh, Adv.
Mr. Vijendra Kumar Kaushik, Adv.
Mr. Sachin Pahwa, Adv.
Ms. Kalpana, Adv.
Ms. Priyanka Singh, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the
counsel for the petitioner seeking adjournment on
the ground of personal difficulty, list the matter
after one week.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

